

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1223-1224 OF 2017

[@ SPECIAL LEAVE PETITION (C) NO. 3451-3452 OF 2017]
[@ SPECIAL LEAVE PETITION (C)CC NO. 2002-2003 OF 2017]

KALAWATI WAMANRAO GAIKWAD (DIED) THR.
LRS ETC.

Appellant(s)

VERSUS

REGIONAL OFFICER M.I.D.C. LATUR AND ORS.

Respondent(s)

WITH

CIVIL APPEAL NO. 1225 OF 2017

[@ SPECIAL LEAVE PETITION (C) NO. 3454 OF 2017]
[@ SPECIAL LEAVE PETITION (C)CC NO. 2005 OF 2017]

WITH

CIVIL APPEAL NO. 1226-1230 OF 2017

[@ SPECIAL LEAVE PETITION (C) NO. 3456-3460 OF 2017]
[@ SPECIAL LEAVE PETITION (C)CC NO. 2039-2043 OF 2017]

J U D G M E N T

KURIAN, J.

1. Delay condoned.
2. Leave granted.
3. In view of the order dated 11.09.2015 passed in Civil Appeal Nos. 7070-7071 of 2015, these appeals are also disposed of by directing that 50% of the enhanced compensation granted to the appellants shall be released without security whereas balance of 50% shall be released to them on furnishing security to the satisfaction of the Reference Court.

4. The order(s) of the High Court is/are set aside
and the appeals are allowed.

.....J.
[KURIAN JOSEPH]

.....J.
[A. M. KHANWILKAR]

New Delhi;
January 30, 2017.



JUDGMENT